### DAMAGE DONE TO MURALS IN AJANTA CAVES

\*190. SHRI P. C. MITRA: Will the Minister of SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS be pleased to state:

(a) whether it is a fact that two murals, the 'Mother and Child before Buddha' and the 'Dying Princess' of the famous Ajanta Caves have been very badly damaged by the use of chemical-soaked brushes to remove the dirt and soots accumulated on the murals for centuries;

(b) if  $so_i$  what steps Government have taken against the person or persons responsible for the damage done and whether instructions have been issued to stop using such chemicals on other murals painted there; and

(c) whether there is any possibility to restore the murals to their original form?

THE MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (Shri Humayun Kabir) : (a) No, Sir.

Ob) and (c) Do not arise.

# COAL MERCHANTS CAUGHT FOR BLACK-MARKETING IN COKE

•191. SHRI NAWAB SINGH CHAUHAN: Will the Minister of Steel, MINES AND FUEL be pleased to state:

(a) the number of coal merchants in the Union Territory of Delhi who were caught for blackmarketing in coke during this winter;

Ob) whether the licences of these dealers have been cancelled; if so, of how many dealers and the area in which they were doing business;

(c) the number of cases in which legal action is being taken against these dealers; and

(d) what action Government are taking for the regular supply of coke

to the dealers in Delhi to avoid hardship to the consumers?

THE MINISTER OF STEEL, MINES AND FUEL (SARDAR SWARAN SINGH) : (a) to (c) Eight cases of blackmarketing in soft coke came to the notice of the Delhi Administration during the winter of 1961-62. Out of these, the names of five retail dealers, in old Delhi, have been removed from the approved list of quota holders. Investigations in respect of the remaining three dealers (two in old Delhi and one in Narela, which is in outer Delhi) are still in progress. Meanwhile the quotas of coal to these dealers have been suspended.

(d) The monthly quota of soft coke and coal for small scale industries has been fixed at 20 block rake<sub>s</sub> (1500 wagons). The actual supplies during the four months were about 1300 wagons per month on the average, which is about 86% of the total quota. Now there is no shortage of soft coke in Delhi. Regular watch is, however, kept on the position of supplies of coal and coke to Delhi and *ad hoc* supplies are rushed whenever the situation so demands.

# PENSION CASES PERTAINING TO THS DEFENCE SERVICES

\*192. SHRI GURUDEV: Wil! the Minister of DEFENCE be pleased to state:

(a) the number of pension cases pertaining to the Defence Services pending in his Ministry on the 31st December, 1960 for disposal;

Ob) how many of the cases are under dispute; and

(c) whether there are any cases in which the pension has been ordered from a date later than the date of retirement of the person concerned?

THE DEPUTY MINISTER OF DEFENCE (SHRI K. RAGHURAMAIAH) : (a) and (b) Information is not readily available at present regarding

### I527 Written Answers

the number of pension cases pertaining to the Defence Services which were pending in the Ministry of Defence (including the Services Headquarters) for Government orders on the 31st December 1960. The number of cases pertaining to retiring pensions of members of the Defence Services, which are under the consideration of Government at present, is however 247. Out of these, 106 cases were also pending for disposal on the 31st December 1960 and have not so far been finalised. All these cases are under various stages of consideration. The question of their being under dispute does not arise.

(c) It has not been possible to locate any such case.

#### ALL INDIA EDUCATION SERVICE

•193. SHRI DEOKINANDAN NARAYAN: Will the Minister of EDUCATION be pleased to state whether any decision has been taken on the recommendation of the Central Advisory Board of Education regarding the creation of an All India Education Service?

THE MINISTER OF EDUCATION (DR. K. L. SHRIMALI) : The Board at its meeting held in January, 1962, recommended that the Ministry of Education should formulate a scheme with regard to the formation of an All-India Education Service, in consultation with the State Governments, and place it for consideration of the Board in due course. Action is being taken accordingly.

# PIG IRON PLANT IN CHANDA DISTRICT

\*194. SHRI B. D. KHOBARAGADE: Will the Minister of STEEI, MINES AND FUEL be pleased to state the progress so far made <sup>m</sup> the setting up of a pig iron plant in the Chanda District of Maharashtra State?

THE MINISTER OF STEEL, MINES AND FUEL (SARDAR SWARAN SINGH) : "Mjs. Hind Traders, Bombay, were

granted an industrial licence in December, 1960 for manufacture of pig iron up to 96,000 tons per annum. No capital equipment has been ordered as yet. The firm proposes to use a specialised process of smelting using noncoking coal, which is under technical examination. After successful conclusion of the tests, orders for plant and machinery would be placed and construction of the factory undertaken. They have been given extension of time up to the 10th June, 1962 for taking 'effective steps'.

## LEVY OF STAMP DUTY ON ADVOCATE CERTIFICATES UNDER THE ADVOCATES ACT, 19C1

\*195. SHRI B. D. KHOBARAGADE: Will the Minister of LAW be pleased to state:

(a) whether Government have issued any instructions to the State Govern ments asking them not to levy stamp duty on Advocate Certificates to be issued under the Advocates Act, 1961; and

(b) if so, what is the response of State Governments?

THE DEPUTY MINISTER OF LAW (SHRI R, M. HAJARNAVIS) : (a) No, Sir. Such instructions cannot be issued to State Governments. The attention of the State Governments has, however, been drawn to the recommendation of the Law Ministers' Conference held at Srinagar in 1960 that the total fee payable by an advocate on enrolment should not, inclusive of the fee payable to the Bar Counci] under the Advocates Act, exceed Rs. 500. Their attention has also been drawn to the views expressed by some Members of Parliament that the stamp duty for enrolment as an advocate should either be abolished altogether or reduced substantially. The State Governments were requested to take early steps for implementing the recommendation of the Law Ministers' Conference.

(b) In response fo our request, the Government of Andhra Pradesh have